

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.101**

**New IA/2798/ND/2023 IN IB/408/ND/2018**

**IN THE MATTER OF:**

Worxpace Consulting Pvt Ltd	...	Applicant
Versus		
Ireo Fiveriver Pvt Ltd	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 22.05.2023**

**Coram:**

**Mr. P.S.N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in IA : Ms. Ashi Jain, CA  
For the Respondent :

**ORDER**

**New IA/2798/ND/2023**

Heard the submissions made by proxy (Ms. Ashi Jain, CA). She has submitted that the arguing Counsel is on his legs before Hon'ble High Court therefore, prayed for an adjournment. Adjournment prayed for is granted.

Let the matter be fixed for hearing on **14.06.2023**.

**Sd/-**  
**DR. BINOD KUMAR SINHA,**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**